

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-975(PB)/2020

IN THE MATTER OF:

Surender Mohan Bagai

.... Applicant/petitioner

Vs.

M/s. ACG Hospitality Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.10.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Parvinder Nautiyal, proxy counsel
for Mr. Iswar Mohapatra, Adv.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent.

Reply as well as written submission be filed within one week hereof by the respondents.

The applicant is also directed to file written submission on the next date of hearing.

List the matter on 02.11.2020.

-sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)